

M/s. B.N.Nayak,
A.K.Dora,
B.B.Mohapatra.

(2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./~~DAY/R.A.~~ No..... 375..... 1995

SHRI SHANKAR NAYAK..... Applicant (s)

Versus

Union of India & Others..... Respondent (s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
		REGISTER <i>Sir</i> Registrar	IPO of Rs.50/- is filed. <i>h</i> 17.7.95.
1. 17.7.95.		Heard. This is not a matter in which this Tribunal can interfere since it seems to be a case of routine transfer. The learned counsel for the applicant submits that the applicant would like to make a further representation to his immediate superior within three days from today. He may do so. The matter may be reconsidered in the light of the circumstances stated by the applicant in his representation, and a suitable decision may be taken within one week thereafter. The applicant shall not be asked to move to the new station until then. The applicant also complains that he has not been paid Subsistence Allowance from March, 1994 to 7.7.1995. This may be looked into and the due	In this application u/s 19, the applicant has challenged the order of transfer. For registration <i>h</i> 17.7.95. <i>Sir</i> S.O. 17.7.95 For admission with interim order. <i>Bench</i> <i>h.n.v</i> Bench.

Serial No of Order	Date of Order	Order with Signature	Office note re action (if any) taken on order
...1	17.7.95.	<p>allowance that he may be entitled to may be got disbursed within 15 days from the date of receipt of the order provided that the applicant satisfies all the necessary requirement for the grant of subsistence allowance.</p> <p>Mr. U.B. Mohapatra, Addl. Standing Counsel (Central), who is present in court, gives a firm undertaking that the matter regarding his subsistence allowance will be settled within the time specified. <i>subject to the proviso indicated.</i></p> <p>The Original Application is disposed of accordingly.</p> <p><i>J. M.</i> Member (Admn.)</p> <p><i>J. M.</i> Member (Judg.)</p>	<p>Order No. 1 dt. 17.7.95</p> <p>Copy of order may be given to both the Counsel</p> <p><i>Abdul</i> 18/7/95 SO (J)</p> <p>Received copy copy of order dated 17.7.95, on behalf of Pet. for re 18/7/95</p> <p>Received the copy of the order dt. 17.7.95</p>